N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022, 19.07.2022, 25.07.2022, 22.08.2022, 05.09.2022, 12.09.2022, 16.09.2022, 24.09.2022, 03.10.2022, 10.10.2022, 13.10.2022 and 14.10.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Wednesday, 09.11.2022** :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **S. G. DIGE** **(Court Room No. 43)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil and Criminal Public Interest Litigations. (B) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (C) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (D) Civil Writ Petitions not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Public Interest Litigations. (B) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (C) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (D) Writ Petitions not assigned to other Courts.
2	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri Justice **R. N. LADDHA** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C.	**ORIGINAL SIDE** ------
3	The Hon'ble Shri Justice **SARANG V. KOTWAL** **(Court Room No. 16 A)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and	**ORIGINAL SIDE** ----

		connected Appeals arising out of same judgment and all Applications therein. (B) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters, up to the year 2018 (except those assigned to other Courts). (D) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2016. (E) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2016. (F) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).	
4	The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 16-B)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: **(A) Civil Writ Petitions of Odd years, not assigned to other Courts.**	**ORIGINAL SIDE** ----
5	The Hon'ble Shri Justice **S.M. MODAK** **(Court Room No. 16 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) Criminal Appeals against Acquittal (except those assigned to other Court).**	**ORIGINAL SIDE** ----

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice M. S. Karnik** and vice versa.

ii) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Prithviraj K. Chavan** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice S. M. Modak** and vice versa.

Dated this the 20th day of October 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.